

No./CMM/OC/13/2020.

O/o Chief Metropolitan Magistrate,  
Esplanade, Mumbai.

Date : 24 / 04 / 2020.

**C I R C U L A R**

**Subject :** Cancellation of Summer Vacation and restoration of normal Court working, in case of lifting lock down 3<sup>rd</sup> May, 2020 and before 7<sup>th</sup> June, 2020.

**Reference :** The Circular dated 21.04.2020 of the Hon'ble High Court Bombay.

The Hon'ble Bombay High Court has been pleased to decide that, the subordinate Courts shall not avail Summer Vacation, if after 3<sup>rd</sup> May, 2020 and before 7<sup>th</sup> June, 2020 the normal Court working is restored by lifting the lock down.

During the period of Summer Vacation, if normal Court working restored, the timings of working shall be as in force prior to COVID-19 pandemic.

Inform all the Judicial Officers, Staff Members, Office of District Government Pleader, Mumbai and all Bar Associations in Mumbai Judicial District accordingly.

Copy of this Circular be displayed on the Notice Board of all Centres of Courts working under control of the Chief Metropolitan Magistrate, Mumbai.

The Coordinator, Computer Section of this establishment shall upload this Circular on the official website of Chief Metropolitan Magistrate, Mumbai.

*Smt. S. T. Dande*  
*24/4/2020*

(Smt. S. T. Dande)  
I/c Chief Metropolitan Magistrate,  
Esplanade, Mumbai.

:2:

**C.C. to :**

1. All Addl. Chief Metropolitan Magistrate & Metropolitan Magistrate, Mumbai.
2. Registrar, Esplanade, Mumbai.
3. All Secretaries / Presidents of All Bar Association of all Centre of Courts Mumbai.
4. Municipal Commissioner, Mumbai.
5. Commissioner of Police, Mumbai.
6. Chief Public Prosecutor, Mumbai.
7. Superintendents of all Jail Authorities.
8. Dy. Registrar/ Asstt. Registrar/Sr. J.C./Controlling J.C of all Centre of Courts.
9. All departments of Establishment.
10. Office Circular File.